

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 2**

Item No.228 – IA 490 of 2018

In

TP 78 of 2017

(Gujarart High Court Co. Application No. 458 of 2016)

**Proceedings under Section Sec 560 of Co.Act 1956**

**IN THE MATTER OF:**

Liquidator of Alps BPO Services Ltd

.....Applicant

V/s

ROC Gujarart

.....Respondent

**Order delivered on 07/12/2022**

**Coram:**

Dr. Deepti Mukesh, Hon'ble Member(J)

Ajai Das Mehrotra, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. Navin Pahwa, Sr. Adv.

For the Respondent :

**ORDER**

Learned Senior Counsel Mr. Pahwa states that order directing to file dates and events is complied. The same has come on record. None appears for respondents. Respondents to be proceeded ex-parte.

List for hearing on 04.01.2023

-Sd-

**AJAI DAS MEHROTRA  
MEMBER (TECHNICAL)**

-Sd-

**DR. DEEPTI MUKESH  
MEMBER (JUDICIAL)**